BEFORE SHRI M.K.SHARMA, ADDITIONAL SECRETARY AND FIRST
APPELLATE AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE : DEPARTMENT OF LEGAL AFFAIRS
Room no. 408, 'A' Wing
Shastri Bhavan, New Delhi-110001

Appeal No. 23(93)/2012-IC

IN THE MATTER OF :
Shri Anil Kumar Singh Verma

Versus
Central Public Information Officer

Appellant

Respondent

ORDER

The Appellant was not present.

Mr. Jagdish Kumar, SO(IC) for the Respondent.

The appeal was taken up for hearing on 30th August, 2012.

2. This appeal dated 22.07.2012 has been filed complaining that the appellant has got
reply dated 22.06.2012 (received by him on 27.06.2012) from the CAPIO in response to
his request dated 12.05.2012 regarding Shri Raghvender Mishra, Advocate and Shri
Rajinder Singh, Advocate after a lapse of about twenty months informing that the
complaints have been closed. He has a grievance that the complaints have been improperly
closed with the object of extending them the benefits.

3. I have gone through the reply sent by the CAPIO and the contents of the appeal. It
is noticed that the appellant is aggrieved by the process of disposal of his complaints by the
Government Department. Through the proceedings under the RTI Act, in my opinion, the
appellant cannot get any relief if he is dissatisfied with the manner of disposal of the
complaints, which may not fall under the meaning of ‘information’ under the Act.

4. In view of above, no relief can be granted to the appellant. Hence, the appeal is
disposed of accordingly.

5. In case, the appellant is not satisfied aggrieved by this order, he may file a Second
Appeal within 90 days before the Hon’ble Central Information Commission, 2nd Floor,
August Kranti Bhavan, Brijkaji Cama Place, New Delhi-110066.

Dated 05.09.2012

Additional Secretary and Appellate Authority

1) Shri Anil Kumar Singh Verma, Advocate, 542/182, Bajrang Nagar, Campwell
Road, Balagunj Lucknow (UP) (By Speed Post).
2) Shri Nirmal Singh, CPIO, D/O Legal Affairs.
3) Shri Jagdish Kumar, SO, Impol. Cell, D/O Legal Affairs.